

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3057 of 2015

This the 13th day of October, 2015

**HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

Som Nath Chuchra (Postal Pensioner)
321/44 Gali No.1
Bahadurgarh, Haryana State
Pin 124507

... Applicant

(By Advocate: Shri G.S. Lobana)

Versus

1. Union of India through
Secretary, Ministry of Health & Family Welfare,
Nirman Bhawan, New Delhi.
2. Additional Director (HQ),
Central Govt. Health Scheme,
R.K. Puram, Sector XII,
New Delhi-110022. ... Respondents

(By Advocate : Shri Subhash Gosai)

ORDER (ORAL)

MR. JUSTICE L.N. MITTAL, MEMBER (J) :

After arguing for some time, counsel for the parties are agreed that the instant OA may be disposed of at the admission stage itself by directing the respondents to consider the claim of the applicant made in the OA and to pass speaking order regarding the same.

2. In view of the aforesaid, without commenting on the merits of the case, the instant OA is disposed of by directing the respondents to consider the claim of the applicant and to pass speaking reasoned order regarding the same, within two months from the receipt of the certified copy of this Order. A copy of the OA may also be sent to the respondents along with certified copy of this Order.

3. MA 3457/2015 is disposed of as infructuous.

**(SHEKHAR AGARWAL)
MEMBER (A)**

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**(JUSTICE L.N. MITTAL)
MEMBER (J)**